

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Appeal (S.J) No.331 of 2020**

Lal Bahu @ Bharu Banerjee
@ Bharat Acharya **Appellant**

Versus

1. The State of Jharkhand
2. Guniya Baudkar, W/o Shiv Shankar Baudkar
..... **Respondents**

CORAM: HON'BLE MR. JUSTICE AMITAV K. GUPTA

For the Appellant : Mr. Indrajit Sinha, Advocate
For the State : Mr. Pankaj Kumar, Special P.P

02/Dated: 29th June, 2020

1. Learned counsel for the appellant and learned Special P.P are present.
2. Learned counsel for the appellant shall file requisites of notice under registered cover with A/D as well as under ordinary process to be served upon respondent No.2, at the earliest.
3. Office to call for the neatly typed copy of the case diary of Nirsa P.S. Case No.196 of 2019 and list this case on **04.08.2020.**

(AMITAV K. GUPTA, J.)

Chandan-Rohit/-